

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 548 OF 2024**

**IN THE MATTER OF: -**

**SUO MOTU CASE BASED ON NEWS ITEM TITLED 'TIT MADRAS STUDY REVEALS PRESENCE OF, FOREVER CHEMICALS, IN CHENNAI LAKES DRINKING WATER' APPEARING IN THE HINDU DATED 07.04.2024**

**VERSUS**

**CENTRAL POLLUTION CONTROL**

**BOARD & ORS.**

**.....RESPONDENT(S)**

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**Filed by:**

**Adv Praveena Gautam**

Email : praveenal807@hotmail.com

Mob: 9868100876

**Dated: 01.09.2025**

**Place: New Delhi**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 548 OF 2024**

**IN THE MATTER OF: -**

**SUO MOTU CASE BASED ON NEWS ITEM TITLED "IIT MADRAS STUDY REVEALS PRESENCE OF, FOREVER CHEMICALS, IN CHENNAI LAKES DRINKING WATER" APPEARING IN THE HINDU DATED 07.04.2024**

**VERSUS**

**CENTRAL POLLUTION CONTROL  
BOARD & ORS.**

**..RESPONDENT(S)**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4, MINISTRY  
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, NEW DELHI.**

I, V. Pazhaniyandi, S/o Shri Velayudhan Pillai, aged about 46 years, currently working as Director in the Ministry of Environment, Forest and Climate Change (MoEF&CC), having office at Jor Bagh, New Delhi do hereby solemnly affirm and declare as under:

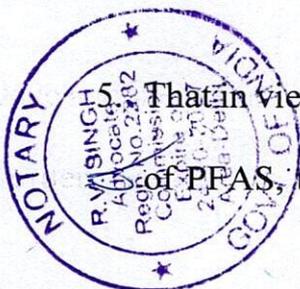
1. That I am the deponent above named, duly authorized to file this affidavit on behalf of Respondent No. 4, and I am well conversant with the facts and circumstances of the present case. I am competent to swear this affidavit.
2. That the Ministry of Environment, Forest and Climate Change (hereinafter referred to as "answering respondent") is filing the present affidavit in compliance with the directions of this Hon'ble Tribunal and craves leave



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of this Hon'ble Tribunal to file additional affidavits, if so required, at a later stage.

3. That the present Original Application has been initiated Suo Motu by this Hon'ble Tribunal based on a news report highlighting the findings of a study conducted by IIT Madras regarding the presence of per- and polyfluoroalkyl substances (PFAS), commonly referred to as "forever chemicals", in Chennai lakes used for drinking water. The article further highlights that PFAS are a vast group of synthetic chemicals used in various everyday items including non-stick cookware, industrial products, upholstery, and food packaging. These chemicals are environmentally persistent and pose several serious health risks, such as liver damage, low infant birth weight, hormonal imbalance, immune suppression, fertility issues, and increased cancer risk.
4. That this Hon'ble Tribunal has observed that the answering respondent is already coordinating a project titled "Review and update of the National Implementation Plan on Persistent Organic Pollutants (POPs)" through CSIR-National Environmental Engineering Research Institute (NEERI), which includes a countrywide survey and inventory of manufacturing and usage of POPs, including PFAS, by industries.

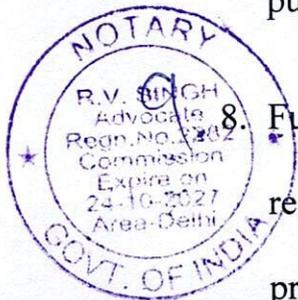


That in view of the seriousness of the issue and the potential health impacts of PFAS, this Hon'ble Tribunal, vide order dated 19.12.2024, impleaded

the answering respondent as Respondent No. 4 and directed that relevant standards for such hazardous substances be prescribed at the earliest, for the protection of public health and compliance with the Water (Prevention and Control of Pollution) Act, 1974.

6. That pursuant to the said order, the answering respondent, in consultation with Central Pollution Control Board (CPCB) and other relevant stakeholders including the Bureau of Indian Standards (BIS), CSIR-NEERI, Indian Institute of Technology (IIT) Madras, and CSIR-Indian Institute of Toxicology and Research (IITR), Lucknow, convened stakeholder meetings on 27.01.2025 and 08.04.2025. Copies of the 'Records of Discussion' of the meetings are annexed herewith and marked as **Annexure R/1** [Colly].

7. That it is submitted that, the Bureau of Indian Standards (BIS) is the national standards body responsible for setting quality standards, and has published IS 10500:2012 as the Indian Standard for drinking water quality.

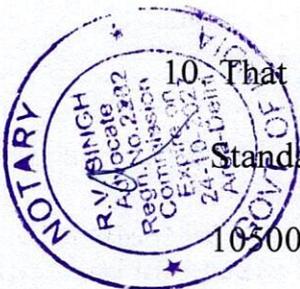


8. Further, it is respectfully submitted that pursuant to the answering respondent's communication dated 01.07.2025, BIS was requested to provide its comments and inputs on the IIT Madras study and associated research paper concerning the presence of PFAS in Chennai's drinking water sources. In response, BIS, vide communication dated 09.07.2025, informed that the matter was discussed in the 35th Meeting of the Drinking

A handwritten signature in blue ink, consisting of a stylized 'S' followed by a horizontal line.

Water and Carbonated Beverages Sectional Committee (FAD 14), held on 20.06.2025. The committee acknowledged the findings of the IITM study and decided to initiate a revision of IS 10500:2012, with specific focus on emerging contaminants such as PFAS and micro plastics. Further, BIS has constituted a dedicated Working Group on Emerging Contaminants/Forever Chemicals to examine the IITM study and recommend appropriate standards and permissible limits. A copy of the said communication is annexed herewith and marked as **Annexure R/2** [Colly].

9. That it is respectfully submitted that a similar matter concerning PFAS contamination is currently pending before the Hon'ble NGT, Southern Zone, where the answering respondent and the CPCB were impleaded as Respondents Nos. 6 and 7 respectively, vide order dated 01.10.2024. The pendency of the present matter before the Principal Bench was brought to the attention of the Southern Zone Bench and was duly recorded in its order dated 30.06.2025. The matter is now listed for hearing on 15.09.2025. A copy of relevant case details is annexed herewith and marked as **Annexure R/3** [Colly].



10. That it is humbly submitted that BIS is the nodal agency for fixing Standards for Drinking Water. BIS already undertake a revision of IS 10500:2012 'Drinking Water – Specification'. A key focus of this revision

is to address emerging contaminants, including PFAS (commonly referred to as 'forever chemicals'), microplastics, etc. Hence BIS may be impleaded as a party respondent in the present matter." This will ensure compliance to the direction of the Hon'ble Tribunal.

11. That in view of the facts and submissions stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to: take on record the present affidavit and pass such further or other order(s), as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

*(Handwritten signature)*

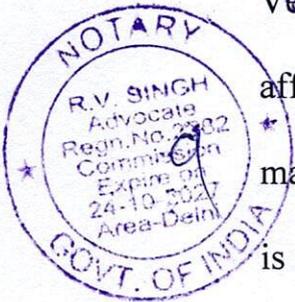
**DEPONENT**  
(PAZHANIYANDI V.)  
निदेशक (सी.पी.) / Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

I identified the deponent/executioner who has signed in my presence

**VERIFICATION**

01 SEP 2025

Verified at on this day of September, 2025 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Kni. *(Handwritten name)*  
S/o./W/o./D/o Sh. *(Handwritten name)*  
Identified by Shri/Smt. *(Handwritten name)*  
has solemnly affirmed before me at Delhi  
on 01 SEP 2025 that the contents of the affidavit which have been  
read over & explained to him/her are true & correct  
to his/me knowledge

Notary Public, Delhi

*(Handwritten signature)*

**DEPONENT**  
(PAZHANIYANDI V.)  
निदेशक (सी.पी.) / Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

01 SEP 2025

**‘Records of Discussion’ of the Meeting held on 27.01.2025 to review the aspects being dealt by the Hon'ble Tribunal in OA no. 548/2024 titled as News item titled "IIT Madras study reveals presence of, forever chemicals, in Chennai lakes drinking water" appearing in The Hindu dated 07.04.2024**

A meeting was held on 27.01.2025 at 3 PM (15:00 hours) in hybrid mode under the Chairmanship of the Joint Secretary (HSMD), MoEF&CC, to discuss the issue mentioned in the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 19.12.2024 in OA no. 548/2024 titled as News item titled "IIT Madras study reveals presence of, forever chemicals, in Chennai lakes drinking water" appearing in The Hindu dated 07.04.2024. The representatives from the Central Pollution Control Board (CPCB), Bureau of Indian Standards (BIS), CSIR-National Environmental Engineering Research Institute (NEERI), CSIR-Indian Institute of Toxicology Research (IITR), Lucknow, and Indian Institute of Technology Madras (IIT, Madras) attended the meeting. The list of participants is annexed.

2. Hon'ble Tribunal had taken suo moto notice of news item titled "IIT Madras study reveals presence of forever chemicals in Chennai lakes drinking water" appearing in "The Hindu" dated 07.04.2024. The matter relates to the presence of Pre and Polyfluoroalkyl Substances (PFAS) in Buckingham Canal, Adyar River, and Chembarambakkam Lake in Chennai. The Hon'ble Tribunal in its order dated 19.12.2024 inter alia mentions that:

*"11. BIS, i.e., Bureau of Indian Standards, it is said, has not provided any standards for PFAS and drinking water, but in our view that will not absolve CPCB from prescribing standards for compliance of provisions of the Water Act, 1974.*

*12. It is also said that Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF&CC") is coordinating a project "Review and update of National implementation plan on persistent organic pollutants" through CSIR-NEERI and NEERI is carrying out countrywide survey/inventory of manufacturing and usage of Persistent Organic Compounds by industries including PFAS manufacturing Industries. It will always be open to Ministry to assign the study to be conducted in the matter but considering the fact that the Forever Chemicals of the nature referred above have serious hazards impact on the health of the people, their standards have to be prescribed as early as possible for protection of general public from hazardous effects of water pollution and also for compliance of the provisions of Water Act, 1974.*

13. *Shri Raj Kumar, learned Counsel appearing for CPCB stated that he may be allowed to file a supplementary report/reply giving steps taken by CPCB for standardization in respect of the above Forever Chemicals. The said report may be filed within four months.*”

3. During the meeting, representative from IIT Madras (IITM) informed that the study referred to in the newspaper was not the report submitted by IITM to MoEF&CC in 2022; rather, it refers to a research paper published by Professor Indumathi M. Nambi during 2024. Professor Indumathi is not present in this meeting. The representative of BIS informed that they need more time to go through the issue

4. Indian Institute of Toxicology Research (IITR), Lucknow, briefed about their work under the National Implementation Plan project and laboratory facilities available with them with respect to the analysis of Pre and Polyfluoroalkyl Substances (PFAS).

5. Based on the discussion held, the participants were of the view that formulating the standards is a complex process and require multi-disciplinary approach and depends on multiple parameters which inter-alia includes (i) Scientific and Technical feasibility (identification of key parameters, testing and monitoring, benchmarking etc.), (ii) Regulatory and Policy feasibility (legal Framework, enforcement mechanism, stakeholder involvement etc.), (iii) Economic feasibility (cost of compliances, infrastructure and testing capacities, implementation in different regions etc.), (iv) Environment & Social parameters (sustainability, public health impact, community awareness and acceptance etc.) etc.

6. All the participants were requested to go through the documents and share their inputs for further discussion in the next meeting.

The meeting ended with a vote of thanks to and from the chair.

\*\*\*\*\*

**Annexure****List of Participants**

1. Shri Ved Prakash Mishra, Joint Secretary (HSMD), MoEF&CC – In Chair
2. Shri. Amit Raj, Director (HSMD), MoEF&CC
3. Shri. Amit Vashishtha, Addl. Director, (HSMD), MoEF&CC
4. Shri. Dinabandhu Gouda, Sci 'F', CPCB
5. Shri. T. Sandeep Kumar, Sci 'B', CPCB
6. Shri. Suneeti Toteja, Sci 'F', BIS
7. Dr. A Ramesh Kumar, Principal Scientist, CSIR-NEERI
8. Dr. D.K. Patel, Sr. Principal Scientist, CSIR-IITR
9. Prof. B.S. Murth, IIT Madras
10. Prof. Ligy Philips, IIT Madras
11. Aman Kohli, Legal Associate, HSMD, MoEF&CC

**'Records of Discussion' of the 2<sup>nd</sup> Meeting held on 08.04.2025 to review the aspects being dealt by the Hon'ble Tribunal in OA no. 548/2024 titled as News item titled "IIT Madras study reveals presence of, forever chemicals, in Chennai lakes drinking water" appearing in The Hindu dated 07.04.2024**

**Introduction**

1. A hybrid meeting was held on 08.04.2025 at 2:30 PM (14:30 hours) under the chairmanship of the Joint Secretary (HSMD), Ministry of Environment, Forest and Climate Change (MoEF&CC). The meeting was convened to further discuss the issue addressed in the directions of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, vide the order dated 19.12.2024, in OA No. 548/2024. The matter concerns the presence of Per and Polyfluoroalkyl Substances (PFAS) in various water bodies, including Buckingham Canal, Adyar River, and Chembarambakkam Lake in Chennai, as reported in the news article titled "IIT Madras Study Reveals Presence of Forever Chemicals in Chennai Lakes Drinking Water," published in The Hindu on 07.04.2024.
2. The Representatives from the Central Pollution Control Board (CPCB), Bureau of Indian Standards (BIS), CSIR-National Environmental Engineering Research Institute (NEERI), and CSIR-Indian Institute of Toxicology Research (IITR), Lucknow attended the meeting. A list of participants is annexed.
3. The meeting commenced with a welcome note from the Chair, who provided an overview of the issue at hand. The Hon'ble Tribunal had taken suo moto notice of news item titled "IIT Madras study reveals presence of forever chemicals in Chennai lakes drinking water" appearing in "The Hindu" dated 07.04.2024. The matter relates to the presence of Per and Polyfluoroalkyl Substances (PFAS) in Buckingham Canal, Adyar River, and Chembarambakkam Lake in Chennai.
4. The 1<sup>st</sup> meeting on the above mentioned matter was held on 27.01.2025, wherein the participants were of the view that formulating the standards is a complex process and require multi-disciplinary approach and depends on multiple parameters which inter-alia includes (i) Scientific and Technical feasibility (identification of key parameters, testing and monitoring, benchmarking etc.), (ii) Regulatory and Policy feasibility (legal Framework, enforcement mechanism, stakeholder involvement etc.), (iii) Economic feasibility (cost of compliances,
5. All the participants were requested to go through the documents and share their inputs for further discussion in the next meeting. Thereafter, the Research paper titled "Occurrence of forever chemicals in Chennai waster, India" by G.V.

Koulini and of Indumathi M. Nambi along with the "Records of Discussion of the 1<sup>st</sup> meeting" was shared with all the participants.

### **Inputs/Suggestion of Stakeholders**

6. The representative of BIS, had informed that in the upcoming meeting of FAD 14 (Drinking water and Carbonated Beverages Sectional Committee), the research paper and IITM study shall be put up for the deliberation of the committee members for considering the same while reviewing the IS 10500:2012 'Drinking water- Specifications (Second Revision)'.

7. The Representative from CPCB shared that the IIT Madras study, "Strategic Approach to Management of Perfluoroalkyl Substances in India, 2022," submitted to MoEF&CC, recommends periodic sampling and analysis of sites using PFAS-containing products to assess the environmental risk quotient associated with effluent discharge. CSIR-NEERI and CSIR IITR are collecting comprehensive data on the manufacture, import/export, environmental concentrations, human health effects, inventory, and stockpiles of PFAS under the NIP project. This data will aid in making informed decisions on PFAS regulation, policy, and standards in India. It was emphasized that without baseline data, formulating standards would be challenging.

8. The Representative of CSIR-IITR mentioned that with the current state-of-the-art facilities, testing can be conducted on a fee basis, costing approximately ₹50,000 per sample. However, the limited number of laboratories and infrastructure in India makes such testing difficult. The time required for testing and the lack of resources were also pointed out as challenges.

9. The CSIR-NEERI representative mentioned that there are approximately 9,000 chemicals in the PFAS family, making it difficult to implement and monitor regulations on a nationwide scale. A project is currently underway in collaboration with FSSAI to determine the threshold of PFAS that can be standardized.

10. As discussed in the meeting, due to technical, financial and logistical limitation, the formulation of standards with respect to PFAS is not feasible as of now.

11. The meeting ended with a vote of thanks to and from the chair.

\*\*\*\*\*

**Annexure****List of Participants**

1. Shri Ved Prakash Mishra, Joint Secretary (HSMD), MoEF&CC – In Chair
2. Shri. Amit Vashishtha, Addl. Director, (HSMD), MoEF&CC
3. Sh. Nazimuddin, Sci 'F', CPCB
4. Shri. T. Sandeep Kumar, Sci 'B', CPCB
5. Shri. Bhupinder Giri, Consultant, CPCB
6. Disha Zanwar, Deputy Director, FAD, BIS
7. Dr. A Ramesh Kumar, Principal Scientist, CSIR-NEERI
8. Dr. D.K. Patel, Sr. Principal Scientist, CSIR-IITR
9. Aman Kohli, Legal Associate, HSMD, MoEF&CC



Re: Fwd: Re: Fwd: Re: OA no. 548/2024 titled as News item titled "IIT Madras study reveals presence of, forever chemicals, in Chennai lakes drinking water" appearing in The Hindu dated 07.04.2024, pending before Hon'ble NGT, Delhi -reg

**Food BIS** <fad@bis.gov.in >

Wed, 09 Jul 2025 11:07:02 AM +0530

To "Aman Kohli"<aman.kohli@govcontractor.in>

Cc "Suneeti Toteja"<hfad@bis.gov.in>,"FAD fourteen"<fad14@bis.gov.in>

Dear Sir

With reference to the trailing email, it is to inform that the 35th Meeting of Drinking Water and Carbonated Beverages Sectional Committee, FAD 14 was held on 20 June 2025. During the FAD 14 meeting, the committee was informed about the case and the committee considered the IITM study and research paper regarding the presence of forever chemicals in Chennai lakes drinking water.

Further, the committee has decided to undertake a revision of IS 10500:2012 'Drinking Water – Specification'. A key focus of this revision is to address emerging contaminants, including PFAS (commonly referred to as 'forever chemicals'), microplastics, etc. To provide recommendations on appropriate standards and limits for such substances in drinking water to the FAD 14 committee, a dedicated Working Group on Emerging Contaminants / Forever Chemicals is constituted.

The working group shall refer the IITM study and research paper regarding the presence of forever chemicals in Chennai lakes drinking water for providing recommendations to address the emerging and forever chemicals in drinking water.

*Thanks and Regards*

Disha Zanwar

Scientist-C

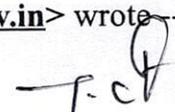
Food and Agriculture Department

Bureau of Indian Standards

Manak Bhawan, 9, BSZ Marg

New Delhi - 110002, INDIA

----- On Tue, 01 Jul 2025 11:28:08 +0530 **Food BIS** <fad@bis.gov.in> wrote -----





# National Green Tribunal

## Case Details

[Back](#)

Filing Number	330511800241/2024	Filing Date	12-04-2024
Party Name	NEWS ITEM TITLED "CHENNAI LAKES CONTAMINATED WITH FOREVER CHEMICALS LINKED TO CANCER AND LIVER DAMAGE" PUBLISHED IN THE ECONOMIC TIMES DATED 3 4 2024 AND 4 4 2024 VS WATER RESOURCES DEPARTMENT TAMILNADU		
Petitioner Advocate(s)		Respondent Advocate(s)	
Act	ENVIRONMENT (PROTECTION) ACT, 1986		
Case Number	Original Application No. 122/2024	Registered On	12-04-2024
Last Listed	30-06-2025	Next Hearing Date	15-09-2025
Case Status	PENDING		

[All Parties](#)

[Litigation History \(Orders\)](#)

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Advocate Name

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National Green Tribunal  
Kendrapada House, Copernicus Marg, New Delhi-110001  
Ph: 22643628, 011-22643521, FAX: 011-22643521  
Email: public@nvt.nic.in, ngtr@nvt.nic.in

14

**Item No.11:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.122 of 2024 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the news item published in The Economic Times, E-edition, dt. 03.04.2024 titled, "**Chennai lake contaminated with 'Forever Chemicals' linked to cancer and liver damage**".

Water Resources Department  
Rep. by its Additional Chief Secretary,  
Chennai and Ors.



*With*

...Respondent(s)

**Date of hearing: 01.10.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R2 & R4.  
Mr. S. Sai Sathya Jith for R3.  
Mr. Gautham S Raman for R5.

ORDER

1. Today, Mr. Gautham S Raman, the learned counsel entered appearance on behalf of the CMWSSB/Respondent No.5.
2. As the Ministry of Environment, Forests and Climate Change (MoEF&CC) and the Central Pollution Control Board (CPCB), New Delhi are necessary parties to this proceeding, we Suo Motu implead them as additional Respondents No.6 and 7 respectively.
3. Let notice be issued to the newly added respondents No.6 and 7 through the Tribunal. The notice of which is accepted by the learned counsel, Mr. R. Thirunavukarasu, who is present in the Court.
4. The MoEF&CC and CPCB are directed to file a report stating whether there are already any existing guidelines for regulating the forever chemicals, which is linked to cancer and liver damage, as alleged in the newspaper report. They may also consider the industries which come out with products, which would also contain chemicals, leading to cancer and the action that they may take in this regard.
5. So, let a detailed study be conducted by the MoEF&CC along with the CPCB and file a report before this Tribunal before the date of next hearing.

6. Post the matter on 03.01.2025.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.122/2024 (SZ)  
01<sup>st</sup> October, 2024. Mn.



Item No.07:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.122 of 2024 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the news item published in The Economic Times, E-edition, dt. 03.04.2024 titled, "Chennai lake contaminated with 'Forever Chemicals' linked to cancer and liver damage".

Water Resources Department  
Rep. by its Additional Chief Secretary,  
Chennai and Ors.



*With*

...Respondent(s)

**Date of hearing: 30.06.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

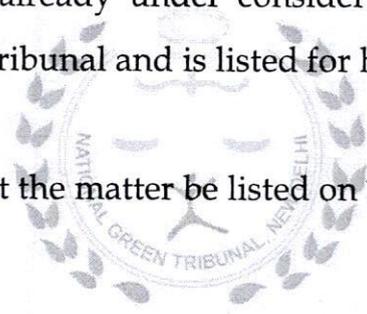
For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R2 & R4.  
Ms. Aarti represented  
Mr. S. Sai Sathya Jith for R3.

Ms. Rebecca represented  
Mr. Gautam S Raman for R5.  
Mr. R. Thirunavukarasu for R6 & R7.  
Mr. S. Rajasekar for MoEF&CC.

**ORDER**

1. The status report dated 27.06.2025 of the Chennai Metropolitan Development Authority (Respondent No.5) is filed.
2. The learned counsel for both the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the Central Pollution Control Board (CPCB) submit that the very same issue is already under consideration before the Principal Bench of this Tribunal and is listed for hearing on 02.09.2025.
3. Let the matter be listed on 15.09.2025.



Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.122/2024 (SZ)  
30<sup>th</sup> June, 2025. AD.

T.C.



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**Original Application No. 548/2024 (NEWS ITEM TITLE "IIT MADRAS STUDY REVEALS PRESENCE OF FOREVER CHEMICALS IN CHENNAI LAKES DRINKING WATER**

1 message

---

**Pawan Legal** <pawanshukla1991@gmail.com>

Mon, Sep 1, 2025 at 6:10 PM

To: mscb.cpcb@nic.in, memsec@tnpcb.gov.in, collrcn@nic.in, sec-moef@nic.in, cmwssb@tn.gov.in

Cc: Boss &lt;praveena1807@hotmail.com&gt;

Dear Sir/Ma'am

Please find attached Reply Affidavit on behalf of Respondent No. 4, Ministry of Environment, Forest and Climate Change, in the above captioned matter

Thanks & Regards  
from the office of Ms. Praveena Gautam  
Advocate for Respondent No. 4

--

**Pawan Shukla, Advocate**

Supreme Court of India

**PG LAW CHAMBERS**

A-2, L.G.F. Lajpat Nagar-III

New Delhi-110024

TEL:011-41001606/+91-9911873774, 9015245419

**REPLY OB BEHALF OF RESPONDENT NO. 4\_0001.pdf**

6237K